

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 20
(IB)-127(PB)/2023

IN THE MATTER OF:

Indusind Bank Ltd.

.... Petitioner/Applicant

Vs.

Fidere Facilities Management Pvt. Ltd.

.... Respondent

Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 04.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP

: Adv. Animesh Khandelwal, Adv. Rashi Gupta

ORDER

IA-19/2024 Liq.

Mr. Animesh Khandelwal, Ld. Counsel for the RP appears through VC and seeks adjournment.

At request, list the matter **on 09.07.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)